

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Ferries (Amendment) Bill, 2022

(Bill No. 41 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,

ASSEMBLY HALL, PORVORIM, GOA

JULY 2022

The Goa Ferries (Amendment) Bill, 2022
(Bill No. 41 of 2022)

A

BILL

To amend the Goa Ferries Act, 1990 (Goa No. Act 9 of 1990).

BE it enacted by the Legislative Assembly of Goa in the Seventy Third Year of the Republic of India as follows:-

- 1. Short title and commencement. – (1) This Act may be called the Goa Ferries (Amendment) Act, 2022.
(2) It shall come into force at once.**

- 2. Amendment of section 10:- In Section 10 of the Goa Ferries Act, 1990 (Goa Act No. 9 of 1990), Sub - Section (2) thereof shall be omitted.**

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend section 10 of the Goa Ferries Act, 1990 (Goa Act No. 9 of 1990) so as to decriminalize the provision of imprisonment as contained in said section 10 of the said Act.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim-Goa
Dated 20/07/2022

SUBHASH PHAL DESSAI
Hon. Minister for River Navigation Department

Assembly Hall
Porvorim-Goa
Dated: 20/07/2022

NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa.

ANNEXURE

Extract of section 10 of the Goa Ferries Act 1990

10 (1) Whoever fails to pay the toll or uses any public ferry without paying the toll or obstructs any officer appointed to collect the toll in any way in exercise of his duties under the Act shall be liable to pay such amount as may be prescribed as penalty.

Porvorim-Goa
Dated 20/07/2022

SUBHASH PHAL DESSAI
Hon. Minister for River Navigation
Department

**Assembly Hall
Porvorim-Goa
Dated: 20/07/2022**

**NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa.**